15

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/118/(IB)/2017

NAME OF THE PETITIONER(S)

: VIVANTA

NAME OF THE RESPONDENT(S)

: AUROMIRA ENERGY CO. PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

SRIRBM.U

RESPONDENT

2. R. PRASAR

PETITIONED

de 13/1/19

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<u>ORDER</u>

Counsel representing both the parties are present. Counsel for respondent filed counter and furnished copy to the other side. Counsel for petitioner is directed to file affidavit and bank statement as per Sec.9(3)(b) & (c) of I&B Code, 2016. Counsel for respondent stated that there is a chance of settlement between the parties and wanted to file a proposal in this regard. In view of the submissions of both the sides, time enlarged at request for hearing submissions. Put up on 31.07.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)